

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 996  
TO BE ANSWERED ON 21<sup>ST</sup> JULY, 2017**

**MEDICAL NEGLIGENCE BY DOCTORS**

**996. SHRI NANA PATOLE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the cases of wrong perception among the masses towards the doctors in view of the charges of negligence in the treatment have come to light at present;
- (b) if so, the details thereof;
- (c) the details of measures being taken by the Government to check the sensitive incidents like clashes between the doctors and the attendants of the patients;
- (d) whether the Government considers the need of forming a medical legal forum for providing better security to the doctors particularly women doctors; and
- (e) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Health being a State subject, no such information is maintained centrally. However, as far as three Central Government Hospitals in Delhi viz. Safdarjung Hospital, Dr. RML Hospital, Lady Hardinge Medical College (LHMC) & Associated Hospitals are concerned, one complaint regarding wrong treatment against a doctor of LHMC was received. On examination of the complaint by a High level Committee, no case of medical negligence was made out against the said doctor.

(c) to (e): The steps taken by these Hospitals for security of the doctors include deployment of marshals, formulation of Quick Response Teams, increase in security personnel, installation of CCTV cameras, round the clock control room, display of warning to the general public for any violence against doctors, etc.

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